

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Service Tax Appeal No. 89040 of 2018

(Arising out of Order-in-Appeal No. NGP-II/APPL/92/17-18 dated 12.06.2018 passed by the Commissioner of CGST & Central Excise Commissionerate, Nagpur-II)

M/s Raj Auto

.....Appellant

R-2/2 MIDC Town Center
CIDCO
Aurangabad
Maharashtra

VERSUS

C.C.E. & S.T., AURANGABAD

.....Respondent

Null N-5...Town Centre,
CIDCO,
Aurangabad,
Maharashtra
431030

APPEARANCE:

None for the Appellant
Shri S.B. Mane, Assistant Commissioner Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85161 / 2020

Date of Hearing: 23.01.2020

Date of Decision: 23.01.2020

PER: AJAY SHARMA

None appeared for the Appellant.

2. Even at the time of hearing of application for condonation of delay in the year 2018 nobody appeared on behalf of the appellant but still the said application was allowed. A perusal of various earlier

order in this matter reveals that the matter has been listed several times earlier, but none appeared for the Appellant in any of those hearings except once that too long back. Today also none appeared on behalf of the Appellant even on second call. It appears that the Appellant is not interested in pursuing this appeal. Therefore, as per rule 20 of Customs, Excise & Service Tax Appellate Tribunal (Procedure) Rules, 1982 the appeal is dismissed for non-prosecution, with liberty to apply for recalling the order.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

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